

I/159097/2023



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

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To

The Registrar,
National Green Tribunal,
New Delhi.

Sub: Report on actual facts in the matter of Original Application No.67/2023, Anil Malik Application Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/03/2023.

Ref: Hon'ble NGT vide its order dated 03/03/2023.

Please find enclosed herewith the Report in the matter of Original Application No.67/2023: Anil Malik Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/03/2023 for kind consideration of the Hon'ble Tribunal.

KAMALJIT SINGH Digitally signed by KAMALJIT SINGH
Date: 2023.04.10 15:15:47 +05'30'
Regional Officer
HSPCB, Panipat

Report on actual facts in the matter of Original Application No.67/2023: Anil Malik Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 03/03/2023.

1. Back ground and Directions of Hon'ble NGT:

The matter in Original Application No.67/2023: Anil Malik Applicant Versus State of Haryana Respondent.

In the above matter, Hon'ble NGT vide order dated 03/03/2023 (copy attached as **Annexure-1**) directed as under:

1. *The original application under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on a letter petition dated 22.08.2022 received from Shri Anil Malik, Secretary, TDI, RWS, Panipat.*
2. *The complaint is that one industrial unit i.e. M/s Vishnu Goel Factory is being run at Faridpur, Mehmampur Road behind TDI, BPL Flats, District Panipat emitting polluted air and smoke causing health hazards in the area and air pollution.*
3. *In our view the issue raised in the application, at the first instance can be looked into by the local authorities and in this regard, we constitute a joint Committee comprising State PCB and District Magistrate, Panipat who shall visit the site, collect relevant information and if finds any violation would take appropriate remedial action including compliance with the conditions prescribed under Consent-to-Operate (CTO) in accordance with law within two months.*
4. *The District Magistrate Panipat shall be the nodal agency for coordination and compliance of this order.*
5. *The copy of the action taken report shall be filed by the said Committee before the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, who shall, if find necessary for any further order place the matter before the Bench.*
6. *Subject to above direction, the application is disposed of.*
7. *A copy of this order is forwarded to State PCB and District Magistrate, Panipat by e-mail for compliance.*

2. Compliance of the Orders of Hon'ble NGT:

In compliance of the orders of Hon'ble NGT, a Joint Committee comprising of the following members was constituted:

- i) Sh Sushil Sarwan, I.A.S , District Magistrate, Panipat
- ii) Er. Kamaljit Singh, EE, Regional Officer, Haryana State Pollution Control Board (HSPCB), Panipat.
- iii) Sh. Jatin Khurana, Executive Engineer, PWD B&R, Panipat (Associated member by

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R.F.O.
Panipat

- District Magistrate).
- iv) Sh. Om Singh Rana, Sub Divisional Engineer, PHED Panipat. (Associated member by District Magistrate).
- v) Sh. Jai Kishan, Range Forest Officer, Panipat. (Associated member by District Magistrate).

It was directed by Hon'ble NGT to undertake visit of the site, collect relevant information and if finds any violation would take appropriate remedial action including compliance with the conditions prescribed under Consent-to-Operate (CTO) in accordance with law within two months.

The Joint Committee visited the site on 21.03.2023 and found that M/s Vishnu Goel Factory is situated at Faridpur, Mehmampur Road behind TDI, BPL Flats, District Panipat and presently engaged in the storage and sorting of the cloth rags and not generating any effluent and emissions from the industry. Such type of industries are also not covered under the consent management of the Haryana State Pollution Control Board and does not requires consent to Establish / Consent to operate under Water Act 1974 and Air act 1981. The photographs of the site are attached as **Annexure- R1**.

3. Conclusion:

Based on the findings during the inspection as mentioned in the report, it is submitted that the said industry is not emitting any smoke as alleged in the complaint and does not require Consent to Operate from the HSPCB. Report is submitted for kind consideration of the Hon'ble Tribunal.

Dated: April 06, 2023



Jatin Khurana,
Executive Engineer, PWD
B&R, Panipat



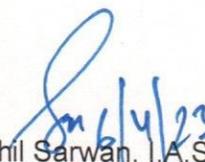
Om Singh Rana,
SDE, PHED Panipat



Jai Kishan,
Range Forest
Officer, Panipat.



Kamaljit Singh
Regional Officer,
HSPCB, Panipat



Sushil Sarwan, I.A.S
District Magistrate,
Panipat

